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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 87/7/NCLT/AHM/2017



Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.11.2017**

Name of the Company: Reliance Commercial Finance Ltd
V/s.
Prime Cars Pvt Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code


<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Jaimin R. Dave	Advocate	Petitioner	
2.	Vishal J. Dave	Advocate	Respondent	

ORDER

Learned Advocate Mr. Jaimin Dave present for Financial Creditor/ Petitioner.
Learned Advocate Mr. V J Dave present for Respondent.

Learned Advocate Mr. V J Dave filed Vakalatnama for Respondent.

In view of the order dated 16.10.2017 passed by NCLAT in Company Appeal (AT)
(INS) 196/2017, CP(IB) no. 87/2017 is closed.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 07th day of November, 2017.